

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 611
(To be answered on the 25th July 2024)**

HIKE IN AIR TICKET FARE

611. SHRI KODIKUNNIL SURESH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government is aware of increased and arbitrary charges in ticket fares of flight services from Gulf countries to India;**
- (b) if so, the details thereof;**
- (c) whether the Government intends to address this issue as it is proving to be inconvenient for the passengers of working class and if so, the details thereof; and**
- (d) whether the Government would hold talks with various airline carriers to reduce the arbitrary dynamic pricing practice for the regular class seats Gulf sector to India?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a) & (b): Airfares are market driven and under the provisions of Rule 135(1) of the Aircraft Rules, 1937, airlines are free to fix tariffs, having regard to all relevant factors, including cost of operation, characteristics of services, generally prevailing tariff etc.

The airline fare system runs in multiple levels (buckets or Reservation Booking Designators) which are in line with practice being followed globally. The fares are fixed by airlines keeping in mind the market, demand, seasonality, prevailing international scenarios and other market forces. The airfare increases with increase in demand of seats as the lower fare buckets get sold out faster and move to higher fare buckets. DGCA's Tariff Monitoring Unit (TMU) ensures that the fares being charged by the airlines are as per the tariff established by the airlines.

(c) & (d): does not arise in view of the (a) & (b) above.
